

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)
RAJYA SABHA
UNSTARRED QUESTION NO. 2168
(TO BE ANSWERED ON 12.05.2016)

CORRUPTION CASES AGAINST CMD OF GAIL

2168. SHRI A. W. RABI BERNARD:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Central Vigilance Commission (CVC) is investigating corruption against Chairman and Managing Director of GAIL;
- (b) if so, the details thereof, case-wise and complaint-wise; and
- (c) whether CVC had given clearance to the CMD, GAIL at the time of extension when complaints of serious corruption were being examined and if so, the reasons therefor?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): As informed by the Central Vigilance Commission (CVC), there is no corruption case against Chairman and Managing Director (CMD) of Gas Authority of India Limited (GAIL), under investigation, in the Commission. However, a report of intensive examination of award of a certain contract by GAIL is under examination.

(c): Vigilance clearance in respect of Sh. B.C. Tripathi, for the purpose of extension of tenure as CMD, GAIL for a period of five years beyond 31.07.2014 was sought by M/o Petroleum & Natural Gas vide their letter dated 06.09.2013. The Commission on a consideration of relevant material conveyed on 09.10.2013 to M/o Petroleum & Natural Gas, that there is nothing adverse on the records of the Commission.
